

[Shri M. Ram Gopal Reddy]
man, Dr Sushila Nayar told me that
I would get the chance the next time.

SHRI DHIRENDRANATH BASU
(Katwa) : This is an important item.
Two hours more should be allotted to
this item.

PROF. DILIP CHAKRAVARTY
(Calcutta South) : In view of the im-
portance of the subject, it was raised
on the last occasion that there should
be a further extension of time and the
government also has agreed to it.
From the agenda paper it will be clear
that two hours more are allotted for
this. Now, it is up to the House and
up to the Chair to decide as to how
long should this item be extended?
(Interruptions)

बीचरो बसबीर निह (गणेशियारपुर) : दो घंटे
का टाइम हमने मान लिया है तो दो घंटे का टाइम
ही रहना चाहिए।

MR. CHAIRMAN : As regards the
quantum of time, it is better that we
fix. Now the maximum time that, I
think, can be allowed as per the
agreement should be two hours more.
Will that be O.K.? Whether it will be
taken up to-day or some other day, we
will go as per the time decided by the
Business Advisory Committee (Inter-
ruptions).

SHRI DINEN BHATTACHARYA :
Some matters must be spoken here. It
concerns the policy of the Govern-
ment. What is the given dis I--pe
ernment? Money is given as plan
advance. Then where will be the
Plan? By curtailing the plan money
if they are giving it as an aid, then
there is a change in the policy. Why
is there a change in it?

MR. CHAIRMAN : That is not the
point under discussion now. Is this the

desire of the House that this debate
should continue for two hours more?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN : The time is
extended. Now I have to make an an-
nouncement to the House.

17.57 hrs.

INTIMATION RE. RESTRAINT AND
RELEASE OF MEMBER

MR. CHAIRMAN : I have to inform
the House that the Speaker has receiv-
ed the following wireless message
dated the 27th Novembr, 1978, from
the Police Inspector, Police Station
Sadar, Nagpur:

"Shri Vasant Sathe, M.P., was re-
strained U/S 68-69 B.P. Act on
27-11-78 at 17.45 hours for trying to
take a morcha to Council Hall by
defying the prohibitory order. He
is released at 20.00 hours on
27-11-1978."

17.58 hrs

STATEMENT RE: ARREST OF A
MINISTER OF BIHAR GOVERN-
MENT AND A MEMBER OF PAR-
LIAMENT IN BIHAR

MR. CHAIRMAN : Now, the Minis-
ter's statement.

SHRI P. VENKATASUBBAIAH :
May I know the Statement?

MR. CHAIRMAN : He will let you
know. Just hear his statement.

SHRI P. VENKATASUBBAIAH :
He said he would make the statement
tomorrow.

PROF. DILIP CHAKRAVARTY
(Calcutta South) : We would like him
to make the statement today,